

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Seventy Eighth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1984**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Seventh Lok Sabha)**

**SEVENTY-EIGHTH REPORT**

*(Presented on 1-8-1984)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventy-eighth Report.

2. The Committee met on 31 July, 1984 for—

I. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 3 August, 1984.

II. Reconsideration of the classification of the Anti-Defection Bill, 1984 by Prof. Saif-ud-Din Soz.

*Allocation of time to Resolutions*

3. The Committee recommend allocation of time to resolutions as follows:—

- |  |         |
|--|---------|
| (1) Resolution by Shri R. L. P. Verma regarding legislation for electoral reforms.                             | 2 hours |
| (2) Resolution by Prof. Ajit Kumar Mehta regarding non-implementation of recommendations of Mandal Commission. | 2 hours |

*Reconsideration of classification of a Bill*

4. The Committee then considered the request of Prof. Saif-ud-Din Soz to reconsider their earlier recommendation giving category 'B' (*vide* Seventy-third Report) to his Bill, namely, the Anti-Defection Bill, 1984 and place it in category 'A'.

5. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

*Recommendations*

6. The Committee recommend that the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;

31 July 1984

9 *Sravana* 1906 (*Saka*)

G. LAKSHMANAN,  
*Chairman,*

*Committee on Private Members'*

*Bills and Resolutions.*